

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency)No.194 of 2020**

**IN THE MATTER OF:**

**Sunil S.Kakkad**

**.....Appellant**

**Vs.**

**Atrium Infocomm Pvt. Ltd. & Anr.**

**.....Respondents**

**Present :**

**For Appellant:                    Though present but not marked attendance**

**For Respondents:                Though present but not marked attendance**

**O R D E R**

**28.02.2020** - Learned Counsel for Liquidator is present. Respondent Nos. 2 and 3 are stated to be served notice. Learned Counsel for Respondent No. 1 may file reply by 12<sup>th</sup> March, 2020. Rejoinder, if any, may be filed by 18<sup>th</sup> March, 2020.

List the appeal for 'admission' (after notice) on **1<sup>st</sup> April, 2020**.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Justice Anant Bijay Singh]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ss/m